

Electrification of Villages in Rajasthan

3645. SHRI MAHENDRA SINGH BHATI : Will the Minister of POWER be pleased to state:

- (a) the production of power in Rajasthan at present, plant-wise;
- (b) the total requirement of power in the State;
- (c) whether Government propose to set up new power projects during 1997-98 and 1998-99;
- (d) if so, the details thereof; and
- (e) the number of villages likely to be electrified?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) The plant-wise production of power in Rajasthan during the period April to July, 1997 is given as under :

Power Plant	Power production (Million Units) during April, 97 to July, 97
RSEB	
<i>Thermal/Gas</i>	
Kota	1953
Ramgarh GT	81
RSEB (Thermal)	2034
<i>Hydro</i>	
R.P. Sagar	153
Jawahar Sagar	101
Mahi Bajaj	83
Small Hydro	2
RSEB (Hydro)	339
RSEB (Total)	2373
Anta Gas (NTPC)	884
RAPS Nuclear (NPC)	238
Total (Rajasthan)	3495

(b) The Total requirement of power in Rajasthan during July, 97 is given below :

Energy Requirement	=	1615 MU
Peak Demand	=	2600 MU

(c) to (e) Rajasthan Atomic Power Project Extension Unit 3 & 4 (440 MW) is under execution by Nuclear Power Corporation Ltd. in Rajasthan. Suratgarh TPS (250 MW) under State sector is scheduled to be commissioned during 1997-98 in Rajasthan. Rural electrification programmes are formulated on a year to year basis. The annual plan for the year 1997-98 is yet to be finalised by Planning Commission. However, REC has proposed to electrify 480 villages in Rajasthan under their financed schemes.

Disputed Dues of Central Sector Undertakings

3646. SHRI PARASRAM MEGHWAL : Will the Minister of POWER be pleased to state :

- (a) whether the State Governments have objected the deductions of the disputed outstanding dues of Central Sector Undertakings from the Central plan assistance;
- (b) if so, the details thereof;
- (c) whether the Government are affecting the recovery from the plan assistance of the disputed dues also; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH): (a) No, Sir.

(b) Does not arise.

(c) and (d) As per the decision of the Cabinet Committee on Economic Affairs taken in its meeting held on 7th February, 1997, an amount of Rs. 8006.18 crores (Rs. 4345.53 crores as Principal and Rs. 3660.65 crores as Surcharge/Interest) of the Public Sector Undertakings under the Ministry of Power in addition to the outstanding dues of the PSUs under the Ministries of Coal/Railways/Atomic Energy is to be deducted from the Central Plan Assistance payable to the States. The deduction is to be made upto a maximum of 15% of the Central Plan Assistance payable to the States annually irrespective of the number of years that it may take for recovery of the outstanding dues.

Land to Tillers

3647. SHRI SUDHIR GIRI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) the total quantum of surplus land vested with the State Government and Union Territories as on date, State-wise;
- (b) the total quantum of land distributed among people during 1995-96 and 1996-97, State-wise;
- (c) the reaction of the Government towards the demand for land to the tillers; and
- (d) the targets of the Government for vesting surplus land in the current financial year?